

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.3**

**New IA/3113/ND/2023 IN IB/204/ND/2021**

**IN THE MATTER OF:**

|                     |     |            |
|---------------------|-----|------------|
| Union Bank Of India | ... | Applicant  |
| Versus              |     |            |
| M/s. Supertech Ltd. | ... | Respondent |

**Order under Section 7 of IBC, 2016.**

**Order delivered on 07.06.2023**

**Coram:**

**Mr. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**Mr. AVINASH KUMAR SRIVASTAVA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant in IA : Mr. Dilip Kumar Niranjana, Adv.  
For the RP : Ms. Himani Chhabra, Adv. for Mr. Hitesh  
Goel, RP

**ORDER**

**New IA/3113/ND/2023**

Heard the submissions made by the Ld. Counsel for the Applicant. This is an application filed under Section 60 (5) of IBC, 2016 read with Rule 11 of NCLT Rules, 2016 seeking direction for registration of sale deed for the flat/unit or to accept the claim. The Ld. Counsel for the Applicant further submitted that his flat is falling under Eco-Village-I. As the Applicant is a flat allottee of Eco-Village-I, therefore, the present application cannot be considered by this Adjudicating Authority. However, as per the version of the Applicant, the Applicant has filed a claim before the Resolution Professional on 13.04.2022. The Resolution Professional is directed to provide appropriate reply to the Applicant. The Counsel has prayed for permitting the withdrawal of the present application. Leave prayed for is granted. The Counsel is permitted to withdraw the present application and liberty is granted to approach appropriate Court/Forum with regard to the relief sought in the application. The present application i.e. IA/3113/ND/2023 stands ***disposed of*** in all respects.

**Sd/-**  
**AVINASH KUMAR SRIVASTAVA,**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P.S.N. PRASAD,**  
**MEMBER (JUDICIAL)**